

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 307**  
**IB-366/ND/2022**  
**New IA- 1782/2024**

**IN THE MATTER OF:**  
**Union Bank of India**

... **Appellant/Petitioner**

**Versus**

**Mr. Dinesh Gupta**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Petitioner** :

**For the RP**

: Adv. Abhishek Anand, Adv. Sikhar Tiwari

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1782/2024:** The present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Personal Guarantor returnable on 05.06.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 05.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**